

1	2	3	4
8.	Manipur	Nil	1
9.	Meghalaya	11	3
10.	Mizoram	5	Nil
11.	Nagaland	1	Nil
12.	*Rajasthan	25	10
13.	Uttar Pradesh	45	10
14.	West Bengal	30	7
15.	Sikkim	1	Nil
	A & N Islands	6	4

* As per Calendar Year

Separation of Judiciary from Executives

129. DR. JAYANTA RONGPI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the details of districts throughout the country, where judiciary has not yet been separated from executives, State-wise; and

(b) the steps taken by the Government to ensure establishment of separate judiciary in these areas within a fixed time frame?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) and (b) The information is being collected from the concerned State Governments and will be laid on the Table of the House.

[Translation]

National Expressways

130. SHRI ANAND RATNA MAURYA :
DR. SUGUNA KUMARI CHELLAMELLA :
SHRI PANKAJ CHOUDHRY :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to construct National Expressways on the pattern of the National Highways in the country;

(b) if so, the details thereof;

(c) the time by which this work is likely to be started in this regard; and

(d) the extent of amount estimated to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) Yes, Sir.

(b) to (d) The proposal is at conceptual stage and hence no details can be given at this stage.

[English]

Clearance of Claim by Motor Accident Claims Tribunal

131. SHRI V.V. RAGHAVAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the average time taken for the settlement of third party claims in the event of death under Motor Accident Claims Tribunal (MACT) is on the higher side whereas in the event of death or disability of a bread-winner of a family in the accident the bread-winner of the family dies or becomes disabled in accident, the survival of the entire family is immediately at stake;

(b) if so, the number of claims registered, cleared and pending at the end of the year 1995, 1996 and 1997; and

(c) the steps proposed to be taken to clear the claims speedily?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) to (c) The claims for compensation to road accident victims are processed by the Motor Accident Claims Tribunals in accordance with the provisions of Section 168 and 169 of the Motor Vehicles Act, 1988 and the relevant rules of different State Governments. The claims are paid only after ascertaining the relevant facts particularly the genuineness of the claimants. The possibilities of delay in settlement of these claims can not be ruled out. As the claims are filed in various courts and also there are appeals against awards of lower courts no authentic data about the pendency of such cases is available.

With a view to expedite settlement of claims, Government from time to time requests the State Governments to make appropriate arrangements for settlement of such claims.

"Tiger Reserves"

132. SHRI DINSHAW PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the total number of tiger reserves in the country with their locations, State-wise;